

(d) The suits are dealt with and disposed of age-wise and after taking necessary proceedings therein according to law.

(e) Every effort is being made to accelerate the disposal of suits filed in the High Court.

Survey for Remodelling of Bombay V.T. Station

*174. SHRI KRISHNARAO NARAYAN DHULAP: Will the Minister of RAILWAYS be pleased to state:

(a) whether a survey has been undertaken for remodelling of the main line passenger train section of the Bombay-Victoria-Terminus Railway Station and for provision of a subsidiary terminal in the Parel Dadar area on the Central Railway and;

(b) if so, whether any survey report has been received by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) and (b) Yes, Sir.

Recruitment of apprentices on the North-Eastern Railway

*175 SHRI SYED AHMAD HASHMI: Will the Minister of RAILWAYS be pleased to state;

(a) the number of apprentices recruited in the Northern Eastern Railway under the Apprenticeship Act; and

(b) the number of apprentices who belong to the Scheduled Castes, Scheduled Tribes and other backward minorities?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHAMMAD SHAFI QURESHI): (a) As on 31-12-1975, 600 trade apprentices recruited under the Apprentices Act were in position on the North-Eastern Railway.

(b) (i) Scheduled Castes..	97
(ii) Scheduled Tribes	1
(iii) Other Minorities	58
(iv) General	444
Total	600

Committee on pricing policy for fertilizers

*176. SHRI LAKSHMANA MAHA-PATRO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have appointed a Committee to evolve a pricing policy for fertilizers;

(b) if so, whether the Committee has submitted its report to Government; and

(c) what are the recommendations contained in the report and the action Government have taken thereon?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI PRAKASH-CHAND B. SETHI): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Annulment of Laws, enacted by Parliament

*177. SHRI INDRADEEP SINHA: SHRI BHUPESH GUPTA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that while addressing the West Bengal Lawyers' Conference in Calcutta recently, he expressed the view that a court of law had no authority to strike down a law enacted by Parliament; and

(b) if so, what are the details of the steps which Government have taken to ensure that the laws enacted by the Parliament are not subjected to annulment by courts of law?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHLE): (a) No, Sir.

(b) Appropriate amendments, if necessary, are under examination.